

19-7-96

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T.L. Verma, J.M.

As there is failure of power supply and the generator is also not functioning, the Advocates are reluctant to continue in unbearable condition in the Court Room.
Adjourned. List for order/direction on 9-9-96.

H
J.M.

W
A.M.

Duba/

9.9.1996

Hon Mr S. Das Gupta vs
Hon Mr T.L. Verma vs

learned Counsel for the applicant
Submits that as far as second
application is concerned he has
no instructions from the Client
No 1 whose name has been
deleted in view of the order passed
on 22. XI. 95. Let this deletion be
done within 2 days and the
case be listed for final hearing
on 30. X. 96

H
J.M.

W
A.M.

OR

Amendment incorporated
by counsel for applicant on
Court order 9.9.96 & A.

Misc App. No 1757/96 in OA 1113/94
Filed by Respondent Submitted.
before the Hon Court for order.
A.A. not filed.

20/9/96

deleted the name
of Defendant No. 1
from the OA. vide
Honble Court's order
dt 9/9/96

Done
by
10/9/96

83.9.96

Hon. Dr R.K. Saxena JM
Hon Mr S. Daryal, AM

None present for the parties.
Matter is listed for disposal of
MA. 1757/96. The prayer in the application
is that the O.A. be dismissed for
want of prosecution. In A.K. Gaur
since ~~scot~~ has sought adjournment.
Let the matter be listed on 8.11.96.

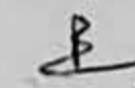

AM


JM

Am

of

misc. appn no. 1757/96
is pending for disposal.
RA not yet filed.

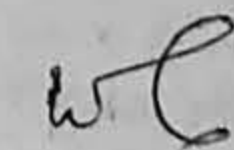

7.11.96

08.11.96

Hon. Mr S. Das Gupta AM
Hon Mr J. L. Verme JM

This O.A. was dismissed in so far
as the applicant No. 1 is concerned as
the applicant No. 1 did not want to
pursue the matter. The respondents have
filed a misc. application No. 1757/96
in which it has been prayed that the
application be dismissed in respect of the
other applicants also. The learned counsel
for the applicant submits that he has no
instruction as regards the applicants.
Since the matter is not being proceeded,
the application is dismissed in so far
as the applicant no. 2 is concerned,
in default.


JM


AM